

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

Date : 10-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Pranay Ranjan, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. Anoop Trivedi, Sr. Adv.
Mr. Anmol Chandan, Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Akshay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Put up on 24.01.2022.

In the meantime, the Registry is directed to call for the records of the case from the learned trial Court/High Court.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER